

ITEM NO.5

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

WRIT PETITION (CIVIL)Diary No(s). 6014/2026

MODOYIA KAYINA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

FOR ADMISSION

IA No. 87524/2026 - CONDONATION OF DELAY IN REFILEING/CURING THE DEFECTS

Date : 01-04-2026 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

For Petitioner(s) Mr. Pradeep Kumar Rai, Sr. Adv.
Ms. Farhat Naim, Adv.
Mr. Vijay Kumar Rai, Adv.
Mrs. Rajshree Rai, Adv.
Mr. Shreyansh Singh, Adv.
Mr. Ranjeet Kumar, Adv.
Ms. Shweta, Adv.
Ms. Karishma John, Adv.
Mr. Paras Chauhan, Adv.
Mr. Parimal Rai, Adv.
Mr. Samyak Mordia, Adv.
For M/S R And R Law Associates, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. In addition to what has been observed/directed by this Court vide order dated 18.02.2026, passed in Writ Petition (Crl.) No.2/2026 (Anoop Prakash Awasthi vs. Union of India & Ors.), it is stated by Mr. Pradeep Kumar Rai, learned Senior Counsel for the petitioner, that the special relief sought in the instant Writ Petition pertains to ensuring time-bound conclusion of the trial in

cases involving race-induced violence against Indian citizens. Keeping in view the nature and sensitivity of such incidents, it seems to us that such like matters require some prioritisation.

3. Consequently, we dispose of the instant Writ Petition, without expressing any opinion on merits of the allegations, with a request to Hon'ble the Chief Justice of the Delhi High Court to consider this aspect on the administrative side and take a holistic policy decision which may ensure a predictive timeline for adjudication of these sensitive trials, including, if need be, on an out-of-turn basis.

4. It goes without saying that Hon'ble the Chief Justice of the High Court or the Administrative Committee of the High Court may, if it is deemed appropriate, issue administrative instructions to the Presiding Officers in such like cases for expeditious disposal of specific trials of the subject nature, where severe delays have been faced.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR

(PREETHI T.C.)
ASSISTANT REGISTRAR